

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 58

CA 96/2021 CA 111/2021 CA 338/2021 CA 403/2021 CA 479/2021 CA
136/2022 CA 632/2022 CA 95/2023 IN CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 01.12.2023

**NAME OF THE PARTIES: UNION OF INDIA V/s INFRASTRUCTURE
LEASING & FINANCIAL SERVICES LT0044**

241-242 Rule 11 of NCLT

ORDER

CA 96/2021 CA 111/2021 CA 338/2021 CA 403/2021 CA 479/2021 CA
136/2022 CA 632/2022 CA 95/2023

Adv. Niyati Merchant i/b MDP & Partners appears for the Applicant.

Adv. Deep Roy for CMA in CA 96/2021, 111/2021, CA 338/2021, CA 403/2021, CA 479/2021, CA 632/2022 & 95/2023 and Ms. Drishti Das a/w

Ms. Roma Bhojani i/b Cyl Amarchand Mangaldas for CA 111/2021, CA 403/2021, CA 479/2022, CA 136/2022, CA 632/2022, CA 95/2023 & Adv

Prachi Pandya i/b Corporate Attorneys for Applicant in CA /632 / 2022 &

Ms. Vasudha Vijaysheel | For Union of India & Mr. Aditya Sikka a/w Ms.

Vasudha Vijaysheel | For Union of India & Abhishek Anand, Sajal Jain for the Applicant in C.A. NO. 95 OF 2023

CA 96

Ld. Counsel for the Applicant seeks time to file rejoinder, two (2) weeks' time is granted. List on **20.12.2023**.

CA 111

Ld. Counsel for the ILFS informs that the Corporate Debtor in this case proposes to file an application under Section 10 of the Code for admission to the CIR process under I&B Code, and new RP shall be appointed after the application is allowed. Accordingly, the claim of the claimant may be considered and taken up by the RP in terms of CIRP under the Code. In view thereof CA 111 is disposed of.

CA 338

Ld. Proxy Counsel for the Applicant seeks time. However, pleadings are complete. List on **20.12.2023**.

CA 403

None present on behalf of the Application. Place it for dismissal for default on next date of hearing.

CA 479

CA 479 is taken on board. Counsel for the Applicant is present through VC.

CA 136

None present for the Applicant. He is not appearing since last couple of hearing. Post it for dismissal for default.

CA 632

One (1) weeks' time is granted to file written submission. List on
20.12.2023.

CA 95

The Counsel for the Respondent informs that the reply has been filed. List
on **08.01.2024.**

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE V.G. BISHT
MEMBER (JUDICIAL)

Rehan Shaikh*